

MR. HON. MEMBER: Is it a point of order?

SHRI GEORGE FERNANDES: Government lost on a cut motion.

MR. SPEAKER: It does not come here.

SHRI GEORGE FERNANDES: The Government lost on a cut motion.

MR. SPEAKER: That does not come here. The constitutional machinery is there. The Government is there. On this you cannot have an adjournment motion. You have to come to me. I am not satisfied.

SHRI GEORGE FERNANDES: If the Assam Government has not been able to...

MR. SPEAKER: Mr. George, I am sorry.

SHRI GEORGE FERNANDES: You have to listen to it.

MR. SPEAKER: No, I would not do it.

(Interruptions)

SHRI GEORGE FERNANDES: According to the newspaper reports...

MR. SPEAKER: I do not go by the newspapers. If I am to go by the newspapers, then the hell will break loose.

(Interruptions)

12.37 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF REPATRIATES COOPERATIVE FINANCE AND DEVELOPMENT BANK LTD. MADRAS FOR 1979-80

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI BHAGWAT JHA AZAD): I beg

to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Repatriates Co-operative Finance and Development Bank Limited, Madras for the year 1979-80 along with Audited Accounts.

[Placed in Library See No. LT-2241/81].

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF LABOUR FOR 1981-82

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Labour for 1981-82.

[Placed in Library. See No. LT-2242/81].

श्री राम बिलास पातञ्जल : अध्यक्ष महोदय, हम लोगों ने नोटिस दिया है।

MR. SPEAKER: I will give consideration.

मेरे कंसिडरेशन में वह है।

श्री राम बिलास पातञ्जल : हम लोगों ने लिख कर दिया है।

अध्यक्ष महोदय : ठीक है। क्या तूफान उठ गया अगर दे दिया।

(Interruptions)

MR. SPEAKER: I have got to go through the procedure. I have to ascertain the facts.

(Interruptions)

MR. SPEAKER: Why can't you allow me time? I have asked for time to ascertain the facts.

श्री राम बिलास पातञ्जल : आप ने कहा यह कहा था।

अध्यक्ष महोदय : और क्या बात कही थी।

श्री राम बिलास पासभन : पहले
आप ने कहा कहा था।

MR. SPEAKER: You go through
the records.

NOTIFICATIONS UNDER CUSTOMS ACT,
1962, CENTRAL EXCISE RULES, 1944
AND FINANCE ACT, 1979.

THE DEPUTY MINISTER IN
THE MINISTRY OF FINANCE
(SHRI MAGANBHAJ BAROT):
I beg to lay on the Table:—

(1) A copy each of the following
Notifications (Hindi and English
versions) under section 159 of the
Customs Act, 1962:—

(i) G.S.R. 190(E) published in
Gazette of India dated the
23rd March, 1981 together
with an explanatory memo-
randum regarding the rate
of exchange for conversion
of Russian Rouble into
Indian currency or vice-versa
in supersession of notification
No. 64-Customs dated the
14th March, 1981.

(ii) G.S.R. 204(E) published in
Gazette of India dated the
25th March, 1981 together
with an explanatory memo-
randum regarding enlarge-
ment of list of materials
allowed to be imported duty
free against advance Licences
for export production.

(iii) G.S.R. 213(E) published in
Gazette of India dated the
27th March, 1981 together
with an explanatory memo-
randum making certain
amendment to Notification
No. 227-Customs dated the
2nd August, 1976 so as to
reduce the effective basic
customs duty on high-density
polyethylene moulding
powder and granules from

65 per cent *ad valorem* to
50 per cent *ad valorem*.
[Placed in Library. See No. LT
2243/81].

(2) A copy of Notification No. G.S.R.
214(E) (Hindi and English ver-
sions) published in Gazette of
India dated the 27th March,
1981 together with an explanatory
memorandum making certain
amendments to Notification No.
302/79-GE dated the 4th Decem-
ber, 1979 so as to raise the effec-
tive basic excise duty on high-
density polyethylene from 27 per
cent *ad valorem* to 35 per cent
ad valorem, issued under the
Central Excise Rules, 1944.
[Placed in Library. See No. LT-
2243/81].

(3) A copy of Notification No. G.S.R.
186(E) (Hindi and English ver-
sions) published in Gazette of
India dated the 19th March,
1981 together with an explanatory
memorandum exempting the offi-
cials of the foreign diplomatic
missions/consulates who are not
nationals of, or permanently
resident in India and their
families from payment of foreign
travel tax in respect of their
international journeys, under sec-
tion 41 of the Finance Act, 1979.
[Placed in Library. See No. LT-
2244/81].

12.39 hrs.

PUBLIC ACCOUNTS COMMITTEE

THIRTY-FOURTH REPORT

SHRI CHANDRAJIT YADAV
(Azamgarh): I beg to present the
Thirty-fourth Report (Hindi and
English versions) of the Public
Accounts Committee on paragraph 7
of the Report of the Comptroller
and Auditor General of India for the
year 1978-79, Union Government
(Civil) Revenue Receipts, Volume
II relating to Arrears of Assessments.